

काफी समय लगेगा। इन परिस्थितियों में, यदि माननीय सदस्य कोई विशिष्ट जानकारी चाहें तो उसका उत्तर दिया जा सकता है।

### Leave Travel Concession Facility

2396. SHRI PIUS TIRKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the 400 Km. limit for L. T. C. has been relaxed;

(b) if so, whether this facility will be extended to those availing of their home town blocks to any place in India; and

(c) whether availing of the facility referred to in part (b) above once in four years debars the employee from availing the usual home town block?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Government employees availing of Leave Travel Concession to visit any place in India in a block of four years are now allowed full reimbursement without any deduction in respect of the first 400 Kms. (160 Kms. in the case of employees belonging to Group 'D'). This Concession is not admissible for journeys to visit home town.

(b) Employees who are entitled to L.T.C. to Home Town and who exchange this for L.T.C. to visit any place in India once in a block of 4 years will also be entitled to the concession mentioned at (a) above.

(c) When an employee entitled to L.T.C. to Home Town avails of L.T.C. to visit any place in India once in a block of four years, only one L.T.C. to Home Town which is available once in a block of two years is adjusted against the L.T.C. to visit any place in India. The other L.T.C. to Home Town is available to him and he can make use of it to visit his Home Town.

### Inquiry into the Working of M.A.M.C., Durgapur

2397. SHRI ROBIN SEN: Will the Minister of INDUSTRY be pleased to state:

(a) whether a committee was sent to MAMC, Durgapur to inquire into the present state of affairs in MAMC; and

(b) if so, what are the broad features of the findings of the Committee?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) A High Level Committee under the Chairmanship of Shri A. P. V. Krishnan, retired Additional Secretary, Ministry of Finance, has been set up to make an in depth study of the working of Mining & Allied Machinery Corporation, Durgapur from technical, administrative and financial angles and to assess whether the Corporation can become viable and if so, what assistance should be given to it. In the course of its deliberations, the Committee visited MAMC.

(b) The Committee has not yet submitted its report. The report is expected to be submitted to the Government during this month.

### Common Language for use on T. V.

2398. SHRI SUKHENDRA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether an official study team was appointed by Government which has recommended evolving a new common language for use in the future satellite-based national television; and

(b) if so, the details regarding its other important recommendations and the names of the States in which the study was taken up?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI):** (a) and (b). No, Sir. Even when satellite-based television transmission is introduced, the language of the programme will have to be in one or the other of the existing Indian languages, depending on the coverage area.

**Rules for Carrying family members by P.M. and Ministers going abroad**

**2399. SHRI MRITYUNJAY PRA-SAD:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the rules for carrying the family members by the Prime Minister or any other Minister while proceeding to foreign countries on official visits;

(b) the extent to which Government bears the travel expenses of such persons and under what circumstances; and

(c) to what extent the expenditure is borne by the Minister himself or by the relatives or friends accompanying the Minister concerned?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):**

(a) to (c). As per rule 19 of the Ministers (Allowances, Medical Treatment and other Privileges) Rules, 1957, a Minister proceeding on duty outside India is entitled to such terms in regard to travelling and other expenses as the President may, in each case, decide.

**खादी को लोकप्रिय बनाना**

**2400. श्री सुब्रतन :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी को ग्राम प्रादमियों में लोक-प्रिय बनाने के लिए कोई योजना बनाई गई है; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

उद्योग मंत्री (श्री जार्ज फर्नांडीस) :  
(क) जी, हाँ। खादी तथा यामोद्योग प्रयोग में हाथ की कताई की तकनीक के प्रयोग द्वारा कताई करते समय कपाल में मानव निर्मित रेशा मिला कर उसे हाथ करके पर बुने जाने की एक योजना बनाई। यह मिश्रित वस्त्र मोटे तौर पर मूल्य तथा गुणावत्ता में हाथकरघा तथा मिल श्रेण में निर्मित ऐसे वस्त्रों के बराबर ही होगा और जनरल के भी अनुरूप होगा। इस सम्बन्ध में एक बिल संसदीय संयुक्त समिति के विचाराधीन है। प्रोसेसिंग में सुधार करने से विशेष कर खादी पर रंगाई और छपाई करने से बहू जनप्रिय हो गई है। मिले सिलाये कपड़ों पर विशेष बल दिया जा रहा है। वे जनप्रिय सिद्ध हो रहे हैं, विशिष्ट अवधियों में बिक्री बढ़ाने के उद्देश्य से विशेष छूट भी दी जाती है।

(ख) प्रश्न ही नहीं उठता।

**Clearance of Power Proposals in Maharashtra**

**2401. SHRI BHAUSAHEB THOPAT:** Will the Minister of ENERGY be pleased to state:

(a) whether the Energy Minister of Maharashtra represented to authorities submitting new proposals and urging for an early clearance of the proposal already furnished by the State Government;

(b) if so, details of the communications and the reaction of the Central Government thereto; and

(c) what are the proposals from Government of Maharashtra which are pending clearance of the Central authorities and how soon this could be expected to be cleared in view of the acute energy shortage in the State?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) and (b). The Energy Minister of Maharashtra has represented generally that the demand projections of the Tenth Annual Power Survey and the Working Group on Power were on the lower side and did not reflect adequately the potential for load growth and suggested that additional schemes would have to be sanctioned